on National Highways. National Highways Authority of India also provides ambulances at a distance of 50 Km. on each of its completed stretches of National Highways under its Operation & Maintenance contracts.

- (xi) Identification and rectification of black spots (accident prone spots).
- (xii) Launch of pilot projects for providing cashless treatment of road accident victims on Gurgaon – Jaipur, Vadodara – Mumbai stretch of National Highways No. 8 and Ranchi – Rargaon – Mahulia stretch of National Highway No. 33.

Accidents due to driving under influence of alcohol or narcotics

2361. SHRI DEREK O'BRIEN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the number of accidents that occurred in the country during the last five years due to driving under the influence of alcohol or narcotics and how many of these were hit-and-run cases;
 - (b) the number of such accidents that led to fatalities;
- (c) the number of such cases in which the culprits were apprehended and convicted; and
- (d) the measures taken by Government to reduce drunken driving in the country and penalize those causing harm to others by driving under the influence of alcohol or drugs?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) The number of accidents and persons killed due to intake of alcohol/drugs by drivers for the calendar years 2009 to 2013 is as under:

 Year	Number of Accidents	Number of persons killed	
2009	27,152	9,307	
2010	31,000	9,976	
2011	24,655	10,553	
2012	23,979	7,835	
2013	20,290	6,463	

The information on hit and run cases due to drunken driving is not separately compiled. However, the total number of accidents and persons killed as a result of

hit-and-run cases for the calendar years 2009 to 2013 is as under:

	Year	Number of Accidents	Number of persons killed
3.	2009	49,439	17,941
	2010	49,740	18,244
	2011	45,143	16,609
	2012	45,072	17,363
	2013	49,576	18,702

- (c) and (d) The responsibility of enforcement of the provisions of Motor Vehicle Act lies with State Governments. However, the measures taken by the Government to reduce drunken driving are as under:
 - (i) Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases.
 - (ii) Chief Secretaries/Principal Secretaries/Secretaries (Transport) of all States/UTs have been requested to ensure that no license is issued to liquor vendors along with National Highways. State Governments have also been requested to review cases wherever licence had already been given for liquor vendors along National Highways for taking corrective action.
 - (iii) Ministry undertakes campaigns through print and electronic media to spread awareness about dangers of drunken driving.
 - (iv) Interceptors with breath analyzers have been provided by the Ministry to States/UTs to check cases of violations of traffic rules, including drunken driving.

Construction of express highways

2362. SHRI B. K. HARIPRASAD:

DR. T. SUBBARAMI REDDY:

SHRI VIJAY GOEL:

SHRI D. P. TRIPATHI:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether there is any proposal to construct express highways on the pattern of Mumbai-Pune Express highway, with concrete cement roads;
 - (b) if so, the details thereof along with the sectors to be covered;
- (c) the estimated cost of the project and the names of the highways that would be developed;